

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

218. IA/1177/2024 IN C.P. (IB)/4464(MB)2018

IN THE MATTER OF

Tapan Engineers and Farbication

VS

Omkar Gratings Private Limited

Section 9 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 05.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP: Mr. Rahul Sarda (PH)
For the Indian Bank: Adv. Vaishali Bhilare (PH)

ORDER

I.A. 1177/2024

In terms of the order dated 01.04.2024, the Indian Bank has placed on record the Affidavit of Chief Manager Mr. S. K. Shrivastava. The Ld. Counsel for the Indian Bank prays for short adjournment so as to enable her to go through all the COC Meetings and brief compilation with respect to the proceedings. In view of the request made, adjourned to **29.04.2024**.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)